The Delhi Preservation of Trees Act, 1994

Act 11 of 1994

Keyword(s):
To Fell a Tree, Tree, Tree Officer
THE DELHI PRESERVATION OF TREES ACT, 1994

(Delhi Act No. 11 of 1994)

(12-10-1994)

(As passed by the Legislative Assembly of the National Capital Territory of Delhi)

AN ACT

To provide for the preservation of trees in the National Capital Territory of Delhi

BE it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Forty-fifth Year of the republic of India as follows:-

CHAPTER 1

Preliminary

1. Short title, extent and commencement -
   1. This ct may be called the Delhi Preservation of Trees Act, 1994
   2. It shall extend to the whole of the National Capital Territory of Delhi.
   3. It shall come into force at once.

2. Definition. ----In this Act, unless the context otherwise requires,-----
   1. "Appellate Authority" means an authority appointed by the Government as appellate authority under this Act;
   2. "Deputy Conservator of Forests a forest officer in-charge of a forest and exercising jurisdiction over area;
   3. "Secretary means the Secretary of Forests, Government of the National Capital Territory of Delhi;
   4. "Forest produce includes:-
      a. the following whether found in, or brought from ,forest or not, that is to say:-
         Timber, charcoal, caoutchoue, catechu, wood-oil, resin, natural varnish, bark, lac, mahua flowers, mahua seeds, kuth and myrabolams, and
      b. the following when found in, or brought from, a forest, that is to say:-
         i. trees and leaves , flowers and fruits, and all other parts of produce not herein before mentioned, of trees,
         ii. Plants not being trees (including grass, creepers, reeds and moss), and all parts or produce of such plants,
         iii. Wild animals and skins, tusks, horns, bones, silk, cocoons, honey and wax, and all other parts or produce of animals , and
iv. Peat, surface, soil, rock and minerals (including limestone, late rite, mineral oils, and oil products of mines or quarries);

5. "Government" means the Government of the National Capital Territory of Delhi;

6. "notification" means a notification published in the official Gazette;

7. "organization" means any company (public or private); government or semi-government department; undertaking; board or local authority;

8. "to fell a tree" with its cognate expression, means serving the trunk from the roots, uprooting the tree and includes bulldozing, cutting, girdling, lopping, pollarding, applying arboricides, burning or damaging a tree in any other manner,

9. "tree" means any woody plant whose branches spring from and are supported upon a trunk or body is not less than five centimeters in diameter at a height of thirty centimeters from the ground level and is not less than one metre in height from the ground level;

10. "Tree Officer" means a forest officer appointed as such by the Government for the purposes of this Act:

11. "prescribed" means prescribed by rules made under this Act:

12. words and expressions used in this Act and defined in the Indian Forest Act, 1927 (Central Act 16 of 1927) but not defined this Act, shall have the meanings respectively assigned to them in that Act.

CHAPTER II

Tree Authority

3. Establishment of the Tree Authority:-

1. The Government shall, by notification constitute a Tree Authority for the whole of the National Capital Territory of Delhi.

2. The Tree Authority shall consist of the following members, namely:-
   i. Secretary of Forests or any other officer not below the rank of Secretary to the Government nominated by the Government ______Chairman
   ii. Deputy Commissioner, Delhi______Member
   iii. Two Members of the Legislative Assembly nominated by the Government. ________Members
   iv. Two Representatives of the local bodies nominated by Government. ________Members
   v. Deputy Conservator of Forests. ____Member Secretary

3. The Tree Authority may co-opt as members in such manner and for such period as it may determine not more than five representatives of non-official organizations and Government Departments having special knowledge or practical experience in the preservation of trees.

4. Meeting of the Tree authority:-

1. The Tree Authority shall meet at least once in three months at such place and time as the Chairman may decide.

2. The quorum to constitute a meeting of the Tree Authority shall be three members referred to in sub-section (2) of section 3.

3. No co-opted member shall have the right to vote at a meeting.
4. In the case of an equality of votes on any matter, the Chairman shall have a second or casting vote.

CHAPTER III

Officers and Servants

5. Appointment of the Tree Officer

The Government may appoint one or more Forest Officers of the rank not below that of a Deputy Conservator of Forests, as Tree Officers for the purposes of this Act.

6. Appointment of other Officers

The Government may, from time to time, appoint such other officers and servants as may be considered necessary who shall be subordinate to the Tree Officer.

CHAPTER IV

Duties of Tree Authority

7. Duties of Tree Authority—Notwithstanding anything contained in any other law for the time being in force. The Tree Authority shall, subject to any general or special order of the Government, be responsible for: -
   a. the preservation of all trees within its jurisdiction:
   b. carrying out census of the existing trees and obtaining, whenever considered necessary, declarations from all owners or occupants about the number of trees in their lands;
   c. development and maintenance of nurseries, supply of seeds, saplings and trees to persons who are required to plant new trees or to replace trees which have been felled;
   d. getting planting and transplanting of trees necessitated by construction of buildings. New roads or widening of existing roads or replacement of trees which have failed to come up along roads or for safeguarding danger to life and property;
   e. organization of demonstrations and extension services for the purposes of this Act and assisting private and public institutions connected with planting and preservation of trees;
   f. undertaking such schemes or measures as may be directed from time to time by the Government for achieving the objects of this Act;
   g. undertaking critical study of the proposals of various government departments and private bodies for construction of buildings, roads, factories, irrigation works laying out of, electric telephone, telegraph and other, transmission lines with regard to protection of existing trees and planting of more trees, wherever possible.

CHAPTER V
Restrictions on felling and removal of trees and liabilities for preservation of trees

8. **Restrictions on felling and removal of trees** Notwithstanding anything contained in any other law for the time being in force or in any custom or usage or contract and except as provide in this Act or the rules made there under, no person shall fell or remove or dispose of any tree or forest produce in any land, whether in this ownership or permission of the Tree Officer.

Provided that if the tree is not immediately felled. There would be grave danger to life or property or traffic, the owner of the land may take immediate action to fell such tree and report the fact to the Tree Officer within twenty-four hours of such felling.

9. **Procedure for obtaining permission to fell, cut, remove or dispose of, a tree.---**

1. Any person desiring to fell or remove or otherwise dispose of, by any means, a tree, shall make an application to the concerned Tree Officer for permission and such application shall be accompanied by attested copies of such documents as may be prescribed in support of ownership over the land, the number and kind of trees to be cut their girth measure at a height of 1.85 meters from ground level and the reasons therefore, copy of sajra showing clearly the site and khasra numbers of the property.

2. On receipt of the application, the Tree Officer may, after inspecting the tree and holding such enquiry as he may deem necessary, either grant permission in whole or in part or for reasons to be recorded in writing, refuse permission.

Provided that such permission may not be refused if the tree:-

i. is dead, diseased or wind fallen; or

ii. is silviculturally mature, provided it does not occur on a steep slope; or

iii. constitutes a danger to life or property or

iv. constitutes obstruction to traffic ;or

v. is substantially damaged or destroyed by fire, lightening, rain or other natural causes ;or

vi. is required in rural areas to be cut with a view to appropriating the wood or leaves thereof or any part thereof for bonafide use for fuel, fodder, agricultural implements , or other domestic use.

3. The Tree Officer shall give his decision within sixty days from the date of receipt of the application:

Provided that no permission shall be granted to any person from the same area on more than two occasions during the same year subject to a maximum area of one hectare at a time.
4. If the Tree Officer fails to communicate his permission on request within the period specified under sub-section (3), the permission referred to in section 8 shall be deemed to have been granted.

5. Every permission granted permission under this Act shall be in such form and subject to such conditions, including taking of security for ensuring regeneration of the area and replanting of trees or otherwise, as may be prescribed.

10. **Obligation to plan trees**— Every person, who is granted permission under this Act to fell or dispose of any tree, shall be bound to plant such number and kind of trees in the area from which the tree is felled or disposed of by him under such permission as may be directed by the Tree Officer:

Provided that the Tree Officer may, for reasons to be recorded in writing, permit lesser number of trees to be planted or trees to be planted in any different area or exempt any person from the obligation to plant or tend any tree.

11. **Preservation of trees**—

1. Subject to the provisions of section 13 it shall be the duty of the owner of the land to comply with an order made under section 9, or a direction issued under section 10 and to plant tress in accordance with such an order or direction and to ensure that they grow well and are well preserved.

2. All the owners shall effectively protect all lands or trees growing in the lands or the areas under their control and where the Tree Officer is of the opinion that adequate measures have not been taken to protect the tress from any damage, he may direct the owner to take such measures as are considered necessary to protect trees from damage. In case of default, the Tree Officer may himself arrange such measures and recover the expenditure thereon from the owner in the prescribed manner.

12. **Implementation of order made or direction given under sections 9 and 10 and recovery of expenditure on failure to comply with them.**—

1. Every person who is under an obligation to plant trees under an order made under section 9 or a direction given under section 10 shall start preparatory work within thirty days of the date of receipt of the order or directions, as the case may be and shall plant trees in accordance with such order or direction in the ensuing or following rainy season or within such extended time as the Tree Officer may allow and shall provide adequate and effective protection to the trees that exist or are planted in the land or the area from any damage.

2. In case of default by such person, the Tree Officer may cause trees to be planted and may recover the cost of plantation from such person in the prescribed manner.

13. **Adoption of trees.**— Notwithstanding anything contained in this Act or in any other law for the time being in force, the Tree Authority may, subject to such terms and conditions as it may specify in that behalf, after giving notice to the owner of the tree to show cause, if any, as to why the trees should not be given in adoption, allow, by a written permission, anybody corporate or institution to adopt the tree for such period as may be specified in the
permission and during such period, the said body corporate or institution shall be responsible for the maintenance and preservation of the said tree.

14. Appeal.---
   1. An appeal shall lie against the order or direction of the Tree Officer under sections 9, 10 and 11 to the Appellate Authority within a period of thirty days of passing order or direction by the Tree Office.
   2. Every appeal under this section shall be made by a petition in writing and shall be accompanied by a copy of the order or direction appealed against and a fee of rupees ten.
   3. In disposing of an appeal, the Appellate Authority shall follow such procedure as may be prescribed:

Provided that no appeal shall be disposed of unless the appellate has been given a reasonable opportunity of being heard.

Penalties and Procedure

15. Seizure of property.--- Where the Tree Officer has reasons to believe that an offence under this Act has been committed in respect of any tree, he may seize the tools, implements, any boats, vehicles, animals or other conveyances used for the commission of the said offence, along with the tree or part thereof which has been served from the ground or the trunk, as the case may be.

16. Forfeiture of timber and other procedure from the tree, implements used for falling and the vehicle and animals used for transport of such trees.
   1. Where any person is convicted of an offence under this Act, any timber or the tree in respect of which an offence is committed, the tools and implements used for felling and any boats, vehicles, animals or other conveyances used for its transport, may be ordered by the court to be forfeited to Government.
   2. Any timber produce from the tree, tools and implements, etc. and any boats, animals or other conveyances forfeited under sub-section (1) shall be disposed of by the Tree Officer in such manner as may be prescribed.

17. Power to release property seized under section 15.--- The Tree Officer may release the property seized under section 15 if the owner of the land executes a bond in such form as may be prescribed for its production whenever required.

18. Power to arrest without warrant.--
   1. Any Tree Officer or a Forest Officer not below the rank of a Forest Ranger or a Police Officer not below the rank of a Sub-Inspector may, without a warrant, arrest any person reasonably suspected of having been concerned in any offence under this Act, and such person refuses to give his name or address or gives a name or address which the concerned officer has reason to believe to be false or if he has reason to believe that the person will abscond.
   2. Any person arrested under sub-section (1) shall be informed, as soon as may be, of the grounds for such arrest and shall be produced before the nearest Magistrate having jurisdiction in the case within twenty four hours of such arrest excluding the time necessary for the journey from the place of arrest to the court of the Magistrate and no such
person shall be detained in custody beyond the said period without the
authority of the Magistrate.

19. **Power to release person arrested** ---- Any officer who has arrested any
person under the provisions of sub-section (1) of section 18 may release such
person on his executing a bond with proper surety to appear, if and when so
required, before the Magistrate having jurisdiction in the case, or before the
Police or the Forest Officer not below the rank of Deputy Conservator of
Forests or the Tree Officer.

20. **Power to prevent commission of offence.** - Every Tree Officer or his
subordinates or any Forest, Revenue or the purpose of preventing the
commission of any offence under this Act.

21. **Power to compound offence.** -
   1. The Government may, by notification empower a Tree Officer or any
   Forest Officer not below the rank of Deputy Conservator of Forest:
      a. to compound any offence committed under this Act on payment
         of:
         i. a sum not exceeding rupees ten thousand by way of
            composition for the offence which such person is
            suspected to have committed, and
         ii. the value of timber and other produce, if any, from the
            tree in respect of which the offence has been
            committed;
      b. to release any property seized or liable to confiscation, on
         payment of the value thereof as estimated by such officer and
         the amount determined as payable for composition of the
         offence, as ordered by the Tree Officer or any Forest
         Officer, as the case may be.
   2. On the payment of such sums or such value or both, as the case may
   be, to such officer, the property seized and the offender, if in custody,
   shall be released and no further proceeding shall be taken such
   offender or property.

22. **Contravention of Act to be reported by certain Officers.** ---- It shall be the
duty of every forest Officers, Panchayat Secretary, Police Constable or any
officer superior to him and every officers of the Department of Agriculture,
Horticulture, Block Development and Revenue----
   a. To give immediate information coming his knowledge, of any
      contravention of section 8 and of preparation to commit such
      contravention to the Tree Officers or the Deputy Conservator of forest;
   b. To take all reasonable measures in his power to prevent such
      contravention which he may know or his reason to believe that it is
      about or likely to be committed.

23. **Offences by organization.**
   0. If the person committing an offences under this Act is an organization,
   the organization as well as every person in charge of, and responsible
to, the organization for the conduct of its business at the time of the
commission of the offence shall be deemed to be guilty of the offence
and shall be liable to be prosecuted against and punished accordingly;

Provided that nothing contained in this sub section shall render any
such person liable to any punishment provided in this Act, if he proves
that the offence was committed without his knowledge and that he exercised all due diligence to prevent the commission of such offence.

1. notwithstanding anything contained in subsection (1), where an offence sunder this Act has been committed by an organization and ***** proved that the offence has been committed ***** the consent or connivance of, or is attributed *** to, any neglect on the part of its Head of ***** Department|office|unit, director, manager secretary, treasures or the

24. **Penalty**---Any person who contravenes any of the provisions of this Act or rules or orders made there under shall, on conviction, be punished with imprisonment which may extend to one year or with fine which may extend to one thousand rupees or with both

25. Award of penalty or forfeiture of any property under this Act shall not prevent the inflicting or any punishment to which the person affected thereby is liable under any other law.

**CHAPTER VII**

**Miscellaneous**

26. **Officers to be public servants** ---- The officers exercising powers or discharging any duties or functions under the Act shall deemed to be public servants within the meaning of section 21 of the Indian Penal Code. (Central Act 45 of 1860).

27. **Bar of Proceedings.** --- No suit or proceedings shall lie against the Government or any person empowered to exercise power or to perform duties or discharge functions under this Act, for anything done or omitted to be done in good faith under this Act or the rules and orders made thereunder.

28. **Execution of order for payment of money.**----- Any sum, including any amount of composition of an offence, the payment of which has been directed to be made by any person under any law for the time being in force, be recoverable from him as an arrear of land revenue.

29. **Power of the Government to exempt.**----subject to such conditions, if any, as may be imposed, the Government may, if it considers it necessary so to do in the public interest, by notification, exempt any area or any species of trees from all or any of the provisions of this Act.

30. Power of the Government for Preservation of Trees. ---

1. The Government may in the interest of general pubic, declare by notification that any class of trees shall not be felled for such period as its specified in that notification.

2. The management of such trees shall be regulated in the prescribed manner.

31. **Investing Trees Officers with certain powers.**-----

1. The Government may, by notification invest the Tree Officers and other officers Tree Officers and other officers with all or any Central Act 2 of 1974.

   a. Power to enter upon any land and to survey, demarcate and make a map of the same;

   b. Powers of a civil court to compel the attendance of witness and the production of documents and material objects;
c. Power to issue a search warrant under the Code of Criminal Procedure, 1973;
d. Power to hold enquiries into offence under the Act and in the course of such enquiry to receive and record evidence;
e. Power to take possession of property under the Act.
f. Power to direct release of property or withdrawal of charges; and
g. Power to require any person to plant tree or trees of suitable species in adequate numbers on any land owned or occupied by him.

32. **Transit of felled material.**---The provisions of sections 41 and 42 of the Indian Forest Act, 1927 shall mutatis mutandis, apply to the transit of the felled trees under this Act.

**CENTRAL Act 16 of 1927**

33. **Power of the Government to give directions.**---The Government may, from time to time give to the Trees Officers, other officers of the Tree Authority and officers subordinate to them general or special directions regarding the discharge of their functions and for carrying out effectively the purpose of this Act, and such Tree Officers and other officers shall comply with the directions issued.

34. **Power to make rules.**

1. The Government may, after previous publication make, by notification, in the official Gazette, rules to carry out the purpose of this Act.
2. In particulars and without prejudice to the generality of the foregoing power, such rules may provide for all or any of the following matters namely: ---

   a. Specifying attested copies of documents to be attached with application for obtaining permission to fell, cut, remove or otherwise dispose of a tree and prescribing the form in which such permission shall be granted;-------(section 9)
   b. specifying the manner for recovery of the expenditure by tree officers from owners who default to protect trees from damage;------- (section 11)
   c. Specifying the manner for recovery of plantation from persons who fail to plant trees; -------(section 12)
   d. Regulating the procedure for disposal of appeal by the Appellate Authority;------- (section 14)
   e. Specifying the manner of disposal of forfeited timber, other produce from the trees, tools and implement, etc; -------(section 16)
   f. Prescribing the form of bond to be executed by an owner in case of release of property seized under section 15; ------- (section 17)
   g. Specifying the manner of regulating the management of class of trees felling of which for specified period is prohibited; ------- -(section 30)
   h. Any other matter which is to be, or may bed, prescribed under this Act.
3. Every rule made by the Government under this Act shall be laid, as soon as may be after it is made, before the Legislative Assembly.

35. Provision of this Act to be in addition to any other law for the time being in force.---Nothing in this Act shall be deemed to effect the operation of any other law and the rules made there under and the provisions of this Act shall be in addition to and not in derogation of the provisions of the said Act and rules made there under.